


14/19/91

Sl. No.	Date	Orders
Order NO 3 Cofd.		<p>Regular appointment of the candidates sponsored by the Employment Exchange is at the final stage and the appointment <sup>order</sup> has not been issued because of the pendency of the said original application. There is no appearance from the side of the applicant in OA 191/91 and these statements have not been controverted. Since no stay order has been issued in OA 191/91 the departmental authorities are free to make such appointment as it deems fit and proper.</p> <p>Res M.A. is accordingly disposed of</p>

  
 Vice-Chairman

OA 191/91

Sl. No.	Date	Orders
4	20.8.93	<p>In two case counter has been filed on behalf of the respondents. This case may come upon 2.9.93 for hearing along with OA 417/91 and OA 433 of 1993.</p> <p style="text-align: right;">by Vice-Chairman 8/20/93 Member (A)</p>
5	29.9.93	<p>Call on 6.9.93 for hearing before the Division Bench along with OA 417/91.</p> <p style="text-align: right;">8/21/93 Member (A)</p>
6	6-9-93	<p>In her order dated 6-9-93 passed in OA 433/93.</p> <p style="text-align: right;">by Vice-Chairman 8/6/93 Member (A)</p>